

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6151**

TO BE ANSWERED ON THE 11TH APRIL, 2017/ CHAITRA 21, 1939 (SAKA)

ACID ATTACK CASES

**6151. SHRI BHARTRUHARI MAHTAB:
SHRI MANOJ TIWARI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether acid attacks on women and girl children are on rise in the country;

(b) if so, the total number of such cases reported and women/girl children died/ injured, guilty arrested and action taken against them, rehabilitation of victims along with financial assistance provided for medical treatment to victims separately during each of the last three years and the current year, State-wise;

(c) whether the Government has identified the reasons behind such cases and if so, the details thereof;

(d) the number of acid attack victims that have been provided free medical treatment by the Government and private hospitals as mandated by section 166B of the Indian Penal Code, hospital-wise;

(e) whether cases of violation of the said section have come to the notice of the Government since insertion of this section;

(f) if so, the details thereof along with the action taken against such violators; and

(g) the details of advisories issued by the Union Government to the State Governments and police departments to curb the cases of acid attack and to set up Special Courts to ensure speedy trial of such victims?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): As per the information provided by the National Crime Records

Bureau (NCRB), the data relating to State/UT-wise cases registered, number

of female (including girl child) victims, persons arrested, cases chargesheeted, persons chargesheeted, cases convicted and persons convicted under acid attacks on women (section 326A IPC) during 2014-2015 is enclosed as Annexure – I. As per Section 357A of Cr.P.C., every State Government in co-ordination with the Central Government shall prepare a Victim Compensation Scheme (VCS) for providing funds for the purpose of compensation to the victim or his/her dependents who have suffered loss or injury as a result of the crime and who require rehabilitation. All the States/Union Territories have notified their VCS. Under the Central Victim Compensation Fund (CVCF) scheme, financial assistance of Rs. 200 crore from Nirbhaya Fund has been released to States/UTs as one time grant in 2016-17 to support their respective Victim Compensation Schemes. To give immediate temporary relief to the victim, it was decided to provide additional financial assistance of Rs. 1.00 lakh (over and above the amount provided under the Victim Compensation Scheme) to the victim of acid attacks. This additional Rs. 1.00 lakh will be provided under the Prime Minister's National Relief Fund. Ministry of Home Affairs has also issued an advisory in this regard, which is available at www.mha.nic.in. NCRB does not maintain data on number of women/girl children died/injured under acid attacks on women (section 326A IPC) separately.

(d) to (g): Ministry of Health and Family Welfare has issued Advisory dated 2.5.2013 and also a letter dated 20th May, 2015 to all States/UTs to issue necessary guidelines for providing free treatment to acid attack victims in all Government as well as private hospitals.

Ministry of Home Affairs has issued advisories dated 30th August, 2013 on Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors and another advisory dated 20th April, 2015 on expediting cases of Acid Attack on women which are available at www.mha.nic.in.

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies with the State Governments/ Union Territory Administrations.

State/UT-wise cases registered, number of female victims, persons arrested, cases chargesheeted, persons chargesheeted, cases convicted and persons convicted under Acid Attack on Women(section 326A IPC) during 2014-2015.

SL	State/UT	2014								2015							
		Cases Registered	Number of Victims	Persons Arrested	Cases Chargesheeted	Persons Chargesheeted	Cases Convicted	Persons Convicted	Cases Registered	Number of Victims	Persons Arrested	Cases Chargesheeted	Persons Chargesheeted	Cases Convicted	Persons Convicted		
1	Andhra Pradesh	5	5	7	4	9	2	6	11	11	13	10	11	1	2		
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
3	Assam	0	0	0	0	0	0	0	1	1	1	0	0	0	0		
4	Bihar	2	2	3	0	0	0	0	5	5	5	5	5	0	0		
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
7	Gujarat	5	5	4	4	4	0	0	3	3	6	2	2	0	0		
8	Haryana	5	6	9	5	9	1	1	3	3	5	2	5	1	3		
9	Himachal Pradesh	0	0	0	0	0	0	0	1	1	1	1	1	0	0		
10	Jammu & Kashmir	1	1	0	0	0	0	0	0	0	0	0	0	0	0		
11	Jharkhand	1	1	0	1	1	1	1	0	0	0	0	0	0	0		
12	Karnataka	2	2	4	2	4	0	0	1	1	0	1	0	0	0		
13	Kerala	1	1	1	1	1	0	0	5	7	5	4	4	0	0		
14	Madhya Pradesh	7	7	7	6	7	0	0	5	6	8	5	8	2	3		
15	Maharashtra	2	2	1	1	1	0	0	6	6	7	5	6	0	0		
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
20	Odisha	8	8	6	6	6	0	0	5	5	6	6	6	0	0		
21	Punjab	5	5	4	4	4	0	0	2	2	1	1	1	0	0		
22	Rajasthan	3	3	2	2	2	0	0	0	0	0	0	0	0	0		
23	Sikkim	1	1	0	1	0	0	0	0	0	0	0	0	0	0		
24	Tamil Nadu	6	10	9	3	5	0	0	7	7	21	3	11	0	0		
25	Telangana	0	0	0	0	0	0	0	1	1	1	1	1	0	0		
26	Tripura	2	2	1	1	1	1	1	0	0	0	0	0	0	0		
27	Uttar Pradesh	42	43	63	32	51	2	2	51	52	87	32	53	2	3		
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
29	West Bengal	27	28	17	17	17	0	0	20	23	20	19	20	1	1		
	TOTAL STATE(S)	125	132	138	90	122	7	11	127	134	187	97	134	7	12		
30	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
34	Delhi UT	12	14	16	8	13	1	1	13	13	5	5	7	0	0		
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL UT(S)	12	14	16	8	13	1	1	13	13	5	5	7	0	0		
	TOTAL (ALL INDIA)	137	146	154	98	135	8	12	140	147	192	102	141	7	12		

Source: Crime in India

Note: Data collected since 2014.